

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JODHPUR BENCH, JODHPUR**

Contempt Petition No. 290/00038/2016  
(OA No.290/00454/2012)

Reserved on : 15.03.2019  
Pronounced on : 28.03.2019

**CORAM**

**HON'BLE SMT. HINA P.SHAH, MEMBER (J)  
HON'BLE MS. ARCHANA NIGAM, MEMBER (A)**

Champa Lal s/o Late Shri Krishan Ram, aged about 65 years, R/o Near Pau Beri, Ambedkar Chauk, Bikaner. (Office Address:- Worked as Postal Assistant at Bikaner HO in Postal Department)

.. Petitioner

(By Advocate: Mr. S.P.Singh)

Versus

1. Shri S.K.Sinha, Secretary, Govt. of India, Ministry of Communication, Dak Bhawan, New Delhi.
2. Lt. Col. DKS Chauhan, CPMG, Rajasthan Circle, Jaipur
3. Shri S. S.Sekhawat, SPO Bikaner Division, Bikaner.

..Respondents

(By Advocate: Mr. K.S.Yadav for resp. 1 and 2)

**ORDER**

Per Smt. Hina P.Shah

This Contempt Petition has been filed by the petitioner u/s 17 of the Administrative Tribunals Act, 1985 for non-compliance of the common order 9.5.2013 (Ann.CP/1) passed in OA No.454/2012 with 10 other similar OAs, alleging that the respondents have wilfully disobeyed the orders passed by this Tribunal.

2. It would be pertinent to mention here that some of the applicants in other OAs had also filed Contempt Petitions against the same order dated 9.5.2013 and after considering the matter on non-compliance on the part of the respondents, this Bench of the Tribunal vide order dated 6.12.2018 has passed the following order:-

"Therefore, in view of above discussions, it is clear that there is no question of any contempt in these Contempt Petitions and accordingly, these Contempt Petition are liable to be dismissed. However, the petitioners are at liberty to approach this Tribunal as and when the matter attains finality on the question of law, by way of a fresh OA."

4. In view of above, we are of the view that since the matter has already been considered by this Tribunal for non-compliance of the order dated 9.5.2013 in earlier Contempt Petitions and the same were dismissed, therefore, the present Contempt Petition is also dismissed and notices issued are discharged. However, the petitioner is at liberty to approach this Tribunal as and when the matter attains finality on the question of law, by way of appropriate proceedings.

(ARCHANA NIGAM)  
Administrative Member

(HINA P.SHAH)  
Judicial Member

R/